

പതിനാലാം കേരള നിയമസഭ

ബുള്ളറ്റിൻ ഭാഗം - 2

2021 ജനുവരി 25

നമ്പർ: 961

ശ്രീ.എം.സി.കമറുദ്ദീൻ എം.എൽ.എ യ്ക്ക് ജാമ്യം അനുവദിച്ചത് സംബന്ധിച്ച്.

I

കാസർഗോഡ് ജില്ലയിൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് - II ന് നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

" I have honour to inform you that Sri. M.C.Kamaruddin, Member of Legislative Assembly from Manjeshwar Constituency, who was arrested and detained in judicial custody on 16.11.2020 allegedly committed offences punishable u/s.406, 409, 420 r/w 34 of IPC and Sec.5 of Kerala Protection of Interests of Depositors in Financial Establishments Act, 2013 and Sec. 3 r/w 5 of Banning of Unregulated Deposit Schemes Act, 2019 on the allegation that he cheated the defacto complainant in Cr.No.198/CB/KNR-KSD/R/20 (Cr.No.1034/20 of Kasaragod Police Station) by way of receiving deposit for Fashion Gold Jewellery, Kasaragod, was ordered to be released on bail as the court granted bail to him u/s.437 of Cr.PC as per order dated 14.01.2021. I have already intimated the contents of this letter on 14.01.2021 through email to your good self.

II

കാസർഗോഡ് ജില്ലയിൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് - II ന് നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

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III

കാസർഗോഡ് ജൂഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് - II ൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

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IV

കാസർഗോഡ് ജൂഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് - II ൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

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V

കാസർഗോഡ് ജൂഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് - II ൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

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he cheated the defacto complainant in Cr.No.167/CB/KNR-KSD/R/20 (Cr.No.890/20 of Kasaragod Police Station) by way of receiving deposit for Fashion Gold Jewellery, Kasaragod, was ordered to be released on bail as the court granted bail to him u/s.437 of Cr.PC as per order dated 14.01.2021. I have already intimated the contents of this letter on 14.01.2021 through email to your good self.

VI

കാസർഗോഡ് ജില്ലീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് - II ൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

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VII

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IX

കാസർഗോഡ് ജൂഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് - II ന്റെ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

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X

കാസർഗോഡ് ജൂഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് - II ന്റെ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

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he cheated the defacto complainant in Cr.No.168/CB/KNR-KSD/R/20 (Cr.No.891/20 of Kasaragod Police Station) by way of receiving deposit for Fashion Gold Jewellery, Kasaragod, was ordered to be released on bail as the court granted bail to him u/s.437 of Cr.PC as per order dated 14.01.2021. I have already intimated the contents of this letter on 14.01.2021 through email to your good self.

XI

കാസർഗോഡ് ജൂഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് - II ന് നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

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XII

ഹോസർഗുൾ ജൂഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് - II ന് നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

" I have honour to inform you that Sri. M.C.Kamaruddin, Member of Legislative Assembly from Manjeshwar Constituency, who was arrested and produced before this through video conference and detained in judicial custody for allegedly committed offences punishable u/s.406, 409, 420 r/w 34 of IPC and Sec.5 of Kerala Protection of Interests of Depositors in Financial Establishments Act, 2013 and Sec. 3 r/w 5 of Banning of Unregulated Deposit Schemes Act, 2019 has been granted bail in the following crimes, executed bonds and obtained release order in these cases on 13.01.2021 and 15.01.2021. I have already intimated the factum of arrest and remand to your goodself through E-mail and by post. A soft copy of this letter is also sent by E-mail.

1	Cr.No.126/CB/KNR & KSD/R/20
2	Cr.No.129/CB/KNR & KSD/R/20
3	Cr.No.145/CB/KNR & KSD/R/20

4	Cr.No.147/CB/KNR & KSD/R/20
5	Cr.No.149/CB/KNR & KSD/R/20
6	Cr.No.151/CB/KNR & KSD/R/20
7	Cr.No.152/CB/KNR & KSD/R/20
8	Cr.No.157/CB/KNR & KSD/R/20
9	Cr.No.158/CB/KNR & KSD/R/20
10	Cr.No.159/CB/KNR & KSD/R/20
11	Cr.No.160/CB/KNR & KSD/R/20
12	Cr.No.164/CB/KNR & KSD/R/20
13	Cr.No.175/CB/KNR & KSD/R/20
14	Cr.No.177/CB/KNR & KSD/R/20
15	Cr.No.174/CB/KNR & KSD/R/20
16	Cr.No.179/CB/KNR & KSD/R/20
17	Cr.No.182/CB/KNR & KSD/R/20
18	Cr.No.184/CB/KNR & KSD/R/20
19	Cr.No.185/CB/KNR & KSD/R/20
20	Cr.No.193/CB/KNR & KSD/R/20
21	Cr.No.194/CB/KNR & KSD/R/20
22	Cr.No.195/CB/KNR & KSD/R/20
23	Cr.No.196/CB/KNR & KSD/R/20
24	Cr.No.197/CB/KNR & KSD/R/20
25	Cr.No.122/CB/KNR & KSD/R/20
26	Cr.No.141/CB/KNR & KSD/R/20
27	Cr.No.144/CB/KNR & KSD/R/20
28	Cr.No.146/CB/KNR & KSD/R/20
29	Cr.No.148/CB/KNR & KSD/R/20
30	Cr.No.153/CB/KNR & KSD/R/20
31	Cr.No.154/CB/KNR & KSD/R/20
32	Cr.No.155/CB/KNR & KSD/R/20
33	Cr.No.161/CB/KNR & KSD/R/20
34	Cr.No.163/CB/KNR & KSD/R/20

35	Cr.No.183/CB/KNR & KSD/R/20
36	Cr.No.220/CB/KNR & KSD/R/20
37	Cr.No.221/CB/KNR & KSD/R/20

എസ്.വി.ഉണ്ണികൃഷ്ണൻ നായർ,
സെക്രട്ടറി.